CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 334/MP/2025

Subject	:	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of Article 34 and Article 39.1 of the PSA dated 26.12.2014 executed with KSEBL, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event.
Petitioner	:	BALCO
Respondent	:	KSEBL
Date of Hearing	:	21.5.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, BALCO Ms. Supriya Rastogi, Advocate, BALCO Shri Harshit Singh, Advocate, BALCO Shri Prabhas Bajaj, Advocate, KSEBL Shri Harsh Chauhan, Advocate, KSEBL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present petition has been filed to seek a declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of the PSA dated 26.12.2014, and consequently allow the change in law compensation. He further submitted that the matter may be listed along with Petition No. 308/MP/2025.

- 2. The learned counsel for the Respondent sought time to file its reply in the matter.
- 3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and Issue notice to the parties.
 - (b)The Respondent is permitted to file its reply on or before **23.6.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **4.7.2025**.

4. The Petition will be listed for hearing along with Petition No. 308/MP/2025, on **17.7.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

